

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No. 11867/2025

UTTAR PRADESH AVAS EVAM VIKAS PARISHAD & ANR.

Appellant(s)

VERSUS

MADHURI SRIVASTAVA & ORS.

Respondent(s)

(IA No. 43463/2023 - APPLICATION FOR TAKING ON RECORD, IA No. 36357/2023 - EXEMPTION FROM FILING O.T., IA No. 3730/2024 - EXEMPTION FROM FILING O.T. and IA No. 43478/2023 - EXEMPTION FROM FILING O.T.)

WITH

C.A. No. 11868/2025 (III-A)

(IA No. 85027/2024 - APPLICATION FOR SUBSTITUTION AND IA No. 134383/2023 - EXEMPTION FROM FILING O.T.)

C.A. No. 11870/2025 (III-A)

(IA No. 209843/2024 - APPLICATION FILED INVOKING INHERENT & DISPENSING POWER AND IA No. 138186/2023 - EXEMPTION FROM FILING O.T.)

C.A. No. 11869/2025 (III-A)

(IA No. 134803/2023 - EXEMPTION FROM FILING O.T.)

C.A. No. 11871/2025 (III-A)

(IA No. 179250/2023 - EXEMPTION FROM FILING O.T.)

Date : 15-07-2026 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE SANJEEV SACHDEVA

For Appellant(s) Mr. P. N. Misra, Sr. Adv.
Mr. Abhishek Kumar Singh, AOR
Ms. Anamika Yadav, Adv.
Ms. Pallavi Singh, Adv.
Mr. Kartik Arora, Adv.

For Respondent(s) Mr. Ilesh Shukla, Adv.
Mr. Chetanya Singh, Adv.
Ms. Ria Sachthey, Adv.
Mr. Sarthak Sharma, Adv.
Mr. Manav Jain, Adv.
M/S. Ars Associates, AOR

Ms. Mridula Ray Bharadwaj, AOR

Mr. Pawan Reley, AOR
Mr. Akshay Lodhi, Adv.
Mr. Gaurav Kumar, Adv.
Mr. Tanish Rawat, Adv.
Ms. Simran Singh, Adv.
Mr. Sajal Awasthi, Adv.
Ms. Aradhya Agarwal, Adv.

Mr. Nitesh Ranjan, AOR
Ms. Priyanka Swami, Adv.
Ms. Avantika Chaudhary, Adv.

Mr. Anil Kumar, AOR

Mr. Shaurya Sahay, AOR
Ms. Sharvi Sharma, Adv.
Mr. Aman Jaiswal, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

I.A. Nos. 320926/2025 and 320928/2025

Issue notice to the proposed respondents.

Notice shall be served by all modes, including *dasti*.

I.A. No. 320929/2025

In terms of the office report, there is no delay in seeking the setting aside of the abatement caused after the death of respondent No. 1. However, this application has been filed under the misconception that there was some delay. The application is dismissed as withdrawn.

Re-list the matters on 29.07.2026. The matters shall retain their position in the list on the next date.

(BABITA PANDEY)
AR-cum-PS

(PREETI SAXENA)
COURT MASTER (NSH)